

सर्वेक्षण से रामेश्वरम के निकट तेल के पर्याप्त निक्षेपों के होने के संकेत मिले हैं ;

(ख) यदि हां, तो ऐसे सर्वेक्षणों का व्यौरा क्या है ; और

(ग) इन तेल के निक्षेपों का वाणिज्यिक लाभ उठाने हेतु क्या कार्यवाही की जा रही है ?

पेट्रोलियम तथा रसायन, और खान तथा धातु मंत्री (डा० त्रिगुण सेन) : (क) और (ख) जी नहीं। सर्वेक्षणों से केवल अन्तर स्थलीय स्थितियों का पता चला है जो हाइड्रोकार्बन के संचय के लिये अनुकूल हैं। खुदाई द्वारा इसकी परीक्षा की आवश्यकता होगी।

(ग) फ़िलहाल नहीं।

Meeting of Prime Minister with Industrialists on Development of Calcutta

2354. SHRI GEORGE FERNANDES : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government have received any report on the meeting held in Calcutta between the Prime Minister and a group of industrialists on the problem of Calcutta's development ;

(b) if so, the main conclusions arrived at in that meeting ;

(c) whether any steps have been planned to solve Calcutta's developmental problems in the light of the Prime Minister's meeting with the industrialists ; and

(d) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) and (b). Some industrialists had a meeting with the Prime Minister at Raj Bhavan, Calcutta, on 23rd December, 1968. The discussion at the meeting centred round the problems of Calcutta city and its development.

The discussions were of a general nature and there was no question of any specific conclusions, as such, being arrived at. The

Prime Minister expressed her sympathetic interest in dealing with the development problems of Calcutta City.

(c) and (d). Government of West Bengal have already got prepared, through the Calcutta Metropolitan Planning Organisation, the Basic Development Plan for the Calcutta Metropolitan District. The main features of the plan are :

- (i) Provision of essential services like water supply and drainage for the entire population in the Calcutta Metropolitan District.
- (ii) Improvement of roads and transportation links to facilitate the flow of people and goods within the District.
- (iii) Clearance of slum busties through acquisition of busti land and effecting such improvements as provision of water supply, sanitation, drainage, paving, lighting, etc.
- (iv) Provision of a second bridge across Hooghly to improve communication facilities between Howrah and Calcutta.
- (v) Creation of new self-contained townships within the District so as to take care of the future growth of the city and to facilitate shifting of the population from the congested areas.

The implementation of the plan is the responsibility of the State Govt. However, in addition to the re-imbusement of the entire organisational expenses incurred by the C.M.P.O. during the Third Plan and 1966-67 on the preparation of the Basic Development Plan for the Calcutta Metropolitan District, the Central Government has given financial and technical assistance to the State Government in regard to water supply and drainage scheme, slum clearance, industrial housing and metropolitan transportation planning.

Electricity Board for Manipur

2355. SHRI M. MEGHACHANDRA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government are considering the formation of an Electricity Board

for Manipur to take up the Supply of electricity in Manipur ; and

(b) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) No, Sir.

(b) An Electricity Board in the Union Territory of Manipur is not justifiable in view of the limited power development in the territory.

Allowances to Nursing Staff of Manipur Government Hospitals

2357. SHRI M. MEGHACHANDRA: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 4689 on the 16th December, 1968 and state :

(a) whether Government have since examined the question of grant of allowances to the nursing staff of Manipur on the basis of the corresponding allowances sanctioned to the Nursing staff in Assam and sanctioned the same ; and

(b) if so, the nature of the allowances and when the same will be given effect to ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b). Sanction has been accorded to the grant of messing allowance, dhobi allowance and uniform allowance to the nursing staff and trainee nurses of the Government of Manipur on the pattern of the Government of Assam.

These orders take effect from the 1st January, 1969.

Imphal Municipality

2358. SHRI M. MEGHACHANDRA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Starred Question No. 670 on the 14th December, 1967 and state :

(a) whether financial position of the

Imphal Municipality, Manipur has since improved ;

(b) whether the Imphal Municipality has acted in accordance with the suitable advice conveyed to the Government of Manipur to improve its finance ; and

(c) if so, the points of the advice which have been implemented and what are yet to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes.

(b) and (c). A statement is laid on the Table of the Sabha.

Statement

The Imphal Municipality was advised on the following points :

- (i) The Municipality should take a quick decision about the manner in which the problem of the allotment of the Women's market can be solved consistently with the financial interests of the Municipality.
- (ii) The Municipality should introduce a system of daily or monthly rentals for the use of stalls apart from the licensing of stalls.
- (iii) Every effort should be made to shift the road-side vendors to available vacant stalls inside the market. The road side vendors should be charged a specially high rate to induce them to move to the stalls.
- (iv) The strength of the staff and its work load should be carefully scrutinised.
- (v) Check posts should be set up on all avenues of entry into the town for purposes of Octroi duty.
- (vi) For re-assessment of the valuation of buildings the services of an experienced person having lone assessment work in the Government of West Bengal or Assam or another State should be obtained on deputation basis.
- (vii) The rates of holdings and lighting tax should be increased from $1\frac{1}{2}\%$ to at least 10% .